

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

(12)

M.P.No.2914/90

O.A.No.1920/90

Date of decision: 02.03.1993.

Sh. P.G. Viswanathan Nair .... Applicant

versus

Director General I.C.A.R. Respondents

New Delhi

Coram:-

The Hon`ble Mr. B.N. Dhoundiyal, Member(A)

The Hon`ble Mr. A.K. Sinha, Member(J)

For the applicant : Sh. Ramji Srivasan, counsel

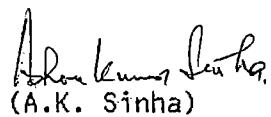
For the respondents : Sh. V.K. Rao, proxy counsel  
for Sh. A.K. Sikri, counsel

Order(Oral)

(delivered by Hon`ble Mr. B.N. Dhoundiyal, Member(A)

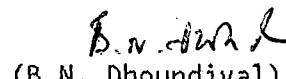
The learned counsel for the applicant states that as the required relief has already been granted to the applicant in pursuance of the order <sup>of Original Writ</sup> passed in S.M. Alia's matter, he does not wish to pursue the matter any longer.

The O.A.No.1920/90 is, therefore, dismissed as withdrawn.

  
(A.K. Sinha)

Member(J)

02.03.93

  
(B.N. Dhoundiyal)

Member(A)

02.03.93